

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/01012/2019**

**Dated Tuesday the 30<sup>th</sup> day of July Two Thousand Nineteen**

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)  
HON'BLE MR. T. JACOB, Member (A)**

G. Suganthi,  
PGT (Phy) Emp Code 4688,  
Kendriya Vidyalaya,  
Anna Nagar, Chennai 600040.

....Applicant

By Advocate M/s. C. Chandrasekaran

Vs

1. The Commissioner,  
Kendriya Vidyalaya Sangathan,  
Head Quarters, 18 Institutional Area,  
Shahid Jeetsingh Marg,  
New Delhi 110016.

2. The Deputy Commissioner,  
Kendriya Vidyalaya Sangathan,  
Chennai Region,  
IIT Campus, Adayar,  
Chennai 600036.

3. The Principal,  
Kendriya Vidyalaya,  
Anna Nagar, Chennai 600040. ....Respondents

## ORAL ORDER

**(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

Heard. The applicant has filed this OA seeking the following reliefs :

- "a. Call for the records pertaining to the 1<sup>st</sup> respondents impugned office orders bearing no. F. 11046/Annual Transfer 2019/KVS(HQ)/Estt.II/D-2 Transfer dated 26.07.2019 and quash the same as illegal so far as it relates to the applicant,
- b. Costs of this Original Application be paid by the respondents,
- c. Pass such further or and other order as may be required in facts and circumstances of the case."

2. It is submitted that the applicant was transferred in violation of the transfer guidelines. She has given a representation dt. 26.07.2019 against the same which is still pending for consideration. Learned counsel for the applicant submits that the applicant would be satisfied if the competent authority is directed to consider the representation within a time limit to be stipulated by this Tribunal before the applicant is relieved from her present station.

3. Keeping in view the limited submission and without going into the merits of the case, we deem it appropriate to direct the competent authority to consider the representation of the applicant dt. 26.07.2019 (Annexure A10) in accordance with the transfer guidelines issued by the Kendriya Vidyalaya Sangathan and pass a reasoned and speaking order within a period of 30 days from the date of

receipt of a copy of this order. Status quo as on date regarding the applicant will be maintained till then.

4. OA is disposed of at the admission stage. No costs.

**(T.Jacob)**  
**Member(A)**

**(P. Madhavan)**  
**Member(J)**

**30.07.2019**

SKSI